

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Ref: Petition 65/TT/2012

Date: 30.7.2012

To,

The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of CERC (Conduct of Business) Regulations' 1999, and CERC (Terms and Conditions of Tariff) Regulations' 2009, for determination of Transmission Tariff from anticipated DOCO to 31.3.2014 for a) LILO of Neelamangala-Somanhalli 400 kV D/C Line at Bidadi with IX 63 MVAR Bus Reactor (anticipated DOCO 1.1.2012), and b) 2X 500 MVA ICTs with associated bay and equipment along with downstream network at Bidadi GIS S/S (anticipated DOCO 1.1.2012) under System strengthening-X in Southern Region Grid.

Sir,

Please refer to your petition mentioned above, and this Commission's earlier letters dated 15.5.2012 and 2.7.2012 (copy enclosed). In this connection, I request you to furnish the following information on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.8.2012:

- (i) Status of DOCO for the Asset-4 i.e. 1X 500 MVA ICTs with associated bay and equipment along with downstream network at Bidadi GIS S/S covered in petition.
- (ii) Management/Auditor's certificate for the Asset-3 i.e. IX 63 MVAR Bus Reactor as below:
 - Details of additional capital expenditure from 1.4.2012 to 31.5.2012 and 1.6.2012 to 31.3.2013 along with revised Funding Details (Form 6), Loan Details (Form 13) and Summary Sheet (Form 1 for Comparison).

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)